

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. 82  
ANSWERED ON FRIDAY, THE 21<sup>ST</sup> JULY, 2017  
[ASHADHA 30, 1939 (SAKA)]**

**SHELL COMPANIES**

**QUESTION**

**\*82. SHRI KODIKUNNIL SURESH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether a large number of shell companies and entities that are primarily used as conduits for dealing in black money and hawala transactions have come to the notice of the Government;**
- (b) if so, the details thereof including companies identified by the Government; and**
- (c) whether the Government has served or proposes to serve show cause notices to such companies and deregister them under Sections of the Companies Act and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)**

**(a) to (c) A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE  
STARRED QUESTION NO. 82 FOR ANSWER IN LOK SABHA  
ON 21.07.2017**

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**(a) to (c): The term Shell Company is not defined under the Companies Act. However, the Registrars of Companies (ROCs) have removed 1,62,618 companies from the register of companies as at 12.07.2017 after following the due process under Section 248 of the Companies Act, 2013.**

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